The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Act, 1972

Act 21 of 1972

Keyword(s):
Cultivating Tenant, Landlord, Public Trusts Act, Tenants Protection Act
THE TAMIL NADU (TRANSFERRED TERRITORY) EXTENSION OF LAWS ACT, 1972.

[Received the assent of the President on the 20th May 1972, first published in the Tamil Nadu Government Gazette Extraordinary on the 25th May 1972 (Jyaisha 4, 1894).]

An Act to extend certain laws to the transferred territory in the State of Tamil Nadu.

Be it enacted by the Legislature of the State of Tamil Nadu in the Twenty-third Year of the Republic of India as follows:

PART I.

1. (1) This Act may be called the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1972.

(2) It shall be deemed to have come into force on the 1st April 1972.

2. In this Act, unless the context otherwise requires,—

(a) “existing law” means any law, Ordinance, Proclamation, regulation, order, by-law, or rule passed or made before the 1st April 1972 by Parliament, or by any Legislature, authority or person having power to make such a law, Ordinance, Proclamation, regulation, order, by-law or rule;

(b) “transferred territory” means the Kanyakumari district and the Shencottah taluk of the Tirunelveli district.

PART II.

3. The Tamil Nadu Stamp Penalties Regulation, 1831 (Tamil Nadu Regulation V of 1831), as in force on the 1st April 1972 in the State of Tamil Nadu except in the transferred territory and in so far as it relates to matters with respect to which the State Legislature has power to make laws for the State, is hereby extended to, and shall be in force in, the transferred territory.

* For Statement of Objects and Reasons, see Tamil Nadu Government Gazette Extraordinary, dated the 1st April 1972, Part IV—Section 3, Page 96.
4-6. [The amendments made by these sections have already been incorporated in the principal Act, namely, the Tamil Nadu Agricultural Income-tax Act, 1955 (Tamil Nadu Act V of 1955).]

7. The 1955 Act, as in force immediately before the 1st April 1972 in the State of Tamil Nadu except in the transferred territory and as amended by this Act, is hereby extended to, and shall be in force in, the transferred territory.

8. If, immediately before the 1st April 1972, there is in force in the transferred territory any Act, Ordinance, Proclamation, regulation, order, by-law, rule or other law corresponding to an enactment now extended to the transferred territory whether such Act, Ordinance, Proclamation, regulation, order, by-law, rule or other law is in force by virtue of section 119 of the States Reorganisation Act, 1956 (Central Act 37 of 1956), or by virtue of any other legislative power, such corresponding law shall, on the 1st April 1972, stand repealed to the extent to which the corresponding law relates to matters with respect to which the State Legislature has power to make laws for the State.

9. (1) The repeal by section 8 of the any corresponding existing law shall not affect—

(a) the previous operation of any such law or anything duly done or suffered thereunder, or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under any such law, or

(c) any fine, penalty, forfeiture or punishment incurred in respect of any offence committed against any such law, or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, fine, penalty, forfeiture or punishment as aforesaid; and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such fine, penalty, forfeiture or punishment may be imposed as if this Act had not been passed.
(2) Subject to the provisions of sub-section (1), anything done or any action taken including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation, form, by-law or scheme framed, certificate, permit or licence granted or registration effected, under such corresponding existing law shall be deemed to have been done or taken under the corresponding provision of the enactment as now extended to, and in force in, the transferred territory and shall continue in force accordingly, unless and until superseded by anything done or any action taken under the said enactment.

(3) Nothing contained in this section shall render any person liable to any punishment whatsoever by reason of anything done or omitted to be done by him on or after the 1st April 1972 and before the date of the publication of this Act in the Tamil Nadu Government Gazette, contrary to the provisions of the enactments as now extended to the transferred territory.

10. (1) Any reference in any enactment now extended to the transferred territory to a law which is not in force in the transferred territory shall, in relation to that territory, be construed as a reference to the corresponding law, if any, in force in that territory.

(2) Any reference in any existing law which continues to be in force in the transferred territory after the 1st April 1972 to any law repealed by section 8 shall, in relation to that territory, be construed as a reference to the enactments now extended to the transferred territory corresponding to the law so repealed.

11. Any reference, by whatever form of words, in any existing law to any authority competent at the date of the passing of that law to exercise any powers or discharge any functions in the transferred territory shall, where a corresponding new authority has been constituted by or under any enactment now extended to the transferred territory, have effect as if it were a reference to that new authority.

12. For the purpose of facilitating the application in the transferred territory of any enactment now extended to the transferred territory, any court or other authority may construe such enactment with such alterations not affecting the substance as may be necessary or proper to adapt it to the matter before the court or other authority.